

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 1216 of 2016

Balbhadra Puraan Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant : Mrs. Madhulika Dasgupta, Adv.
For the State : Mr. Vinay Kr. Tiwary, APP
For the Informant : Mr. Sahay Gaurav Piyush, Adv.

Order No. 08/Dated: 08th July, 2020

Hearing of this criminal appeal has been convened and conducted through Video-Conferencing.

Mrs. Madhulika Dasgupta, the learned counsel appears for the appellant.

Mr. Vinay Kr. Tiwary, the learned APP states that Mr. P.K. Jaiswal, the learned APP shall be appearing in this matter for the State.

Mr. Sahay Gaurav Piyush, the learned counsel appears for the informant.

On their request, post this matter on 24.08.2020 under the heading "Final Disposal".

Before the next date of hearing, the learned counsel for the parties shall file short synopsis and list of dates.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)